

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 21 JULY, 1979

NOTIFICATION
Income-tax

No 2946 (F.No.261/18/78-ITJ): In exercise of the powers conferred by sub-section (1) of section 121A of the Income-tax Act, 1961 (43 of 1961) and in supersession of Notification No.2528 (F.No.261/18/78-ITJ) dated 26th September, 1978 the Central Board of Direct Taxes hereby directs that the Commissioner of Income-tax (appeals) of the Charge specified in column (1) of the Schedule below, shall perform his functions in respect of such persons assessed to income-tax or surtax or interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in columns (2) and column (3) thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of sub-section (2) of section 246 of the Income-tax Act, 1961, in sub-section (1) of Section II of Companies (Profits) Surtax Act, 1964 (7 of 1964), and in sub-section (1) of Section 15 of the interest Tax Act, 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (i) of Sub-section (2) of Section 246 of the Income-tax Act, 1961.

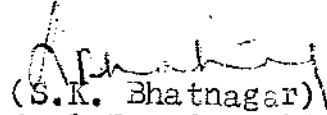
SCHEDULE

Charges with Headquarters (1)	Income-tax Wards & Circles (2)	Ranges of Inspecting Assistant Commissioners of Income-tax (3)
COMMISSIONER OF INCOME-TAX (APPEALS) ALLAHABAD.	1. All Wards/Circles excepting those in Gorakhpur, Raebari, Faizabad, Ghazipur and Gonda within the jurisdiction of Commissioner of Income-tax, Allahabad. 2. All Central Circles located at Allahabad and Varanasi.	All Ranges excepting those at Gorakhpur Range within the jurisdiction of Commissioner of Income-tax, Allahabad. IAC(Central), Allahabad.

Whereas the Income-tax circle, ward or District or part thereof stands transferred by this notification from one Range to another range appeals arising out of the assessments made in that income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Commissioner of Income-tax (Appeals) of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this notification takes effect be transferred to and dealt with by the Commissioner of Income-tax of the Range to whom the said

circle, ward, or District or part thereof is transferred.


This notification shall take effect from 1.8.1979.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi
2. The Commissioner of Income-tax, Allahabad.
3. The Commissioner of Income-tax (Appeals), Allahabad.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes